Downgrading of Government Accommodation

1027. SHRI GHUFRAN AZAM: Will the Minister of URBAN DEVE LOPMENT be phased to state what is the number 'of Type-II quarters with Block-numbers, which have recently been declared as Type-I quarters by the Directorate of Estates

in Delhi; whether Type-II quarters of Mohammedpur have also been declared as Type-I quarters on the same pet-tern; if so, the details thereof?

THE MINISTER OF URBAN DEVE-LOPMENT (SHRI DAULAT RAM SARAN); A statement of Type II quarters (including that of Moham-madpur) which have been reclassified as Type 'A' is as under:

Type 'B' Quarters Reclassified as Type 'A' Quarters	
1. Aram Bagh	
Block No. 1-33, each block having 8 quarters	264
2. DIZ Area	
Sector IV-DIZ No. 9-14, 47-50 & 64-81 each block having 8 qu	arters 224
DIZ Park Street—898-A, 898-B 899-912, 913-A, 913-B, 914	4-927 32
3. Sector III-MB Road	
	1200
4. Sector VII-MB Road 1101-1300	1200
5.	328
6. Timaprur Block Nos. 1-17,, Q. No. 1-134	134
	.' 2383
- Tot	ΓAL:

The quarters which are vacated are placed in Type I and allotted as such.

Misuse of Staff Cars

1028. SHRI GURUDAS DAS GUPTA: Will the Minister of TOURISM be pleased t_0 state;

- (a) the details of the staff cars which were shown against a particular Division/Unit alongwith the total expenses incurred on each of them by way of repairs, maintenance and petrol charges, salary, wages and honorarium paid to the drivers etc. during 1987-88 to September, 1990 divi-sionwise / unitwise; and
- (b) the names and designations of ITDC employees in each Division/unit who used these 'Staff Cars' other than the particular 'Controlling Officer' and or C-MD of ITDC at each place of

work/division/unit during the period mentioned in part (a) above?

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM (SMT. USHA SINGH): (a) and (b) The re-quiste information is being collected and will be laid on the Table of the Sabha.

Purchase of Plant, Machinery, Crockery-Cutlery, Furniture etc. by I. T. D. C.

1029. SHRI GURUDAS DAS GUPTA; Will the Minister of TOURISM be pleased to state:

(a)) whether it is a fact that in order to meet the requirement of its existing hotels and other properties, I. T. D. C. has to make bulk purchases

87

88

of plant and machinery, crockery/ cutlery, furniture and flytures, carpet and linens items etc. annually worth several crores of Rupees; and

(b) if so, what are the set procedures prescribed and adopted for effecting such purchases during the 7th plan period in each unit/division of I. T. D. C. and which were the I. T. D. C. 's division involved in supervising, installation/usage of stores in various operational hotels and projects with respnsibility and accountability of each?

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM (SMT. USHA SINGH): (a) and (b) ITDC has various hotel Units and other properties situated at different locations in the country. Its MM&D Division at the Corporate level performs functions of execution of centralised contracts, exercising control, and procurement of items for units/Divisions of the Corporaton. While central contracts are finalised by MM&D Division for purchase of crockery, cutlery, carpels, linen etc. for hotel units, it has decentralised its powers to the Units/ Divisions for procurement of other items. As regards purchase of Plant and machinery, furniture and fixtures etc., the same is handed by the Engineering Division of ITDC who invite limited tenders from approved panel of contracting firms.

The necessary supervision, installation/usage of items mentioned above is done by the Engineering Division/ respective units who are responsible and accountable for the same.

Late payment of Pills by ITDC

1030. SHRI N. E. BALARAM: Will the Minister of TOURISM be pleased to state:

- (a) the time period required by I. T. DC. to raise bills for their F&B and Banquet services both against credit cards and direct payments.
 - (b) whether it is a fact that the average time taken for billing in I. T.

DC properties i_s around 90 days which is far more than the average time taken by the other Hotel Chains;

- (c) if the reply of part (b) above be in the affirmative, who is responsible in I. T. D. C. for the loss of interest on the amount of the Bill from the date of actual sales till the period bills are raised; and
- (d) whether any action has been taken against such officials by Government/I. TD. C. Management s_0 far in each hotel property of I. T. D. C. if not, the reasons therefor.

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM (SMT. USHA SINGH), (a) and (b) Normally, billing is immediately done by ITDC hotels for rendering banqueting and F&B services to both kinds of guests i. e. those availing these facilities against credit cards or against direct payments. However, delay becomes inevitable in some cases of benquetting on account of dispute with the party for one reason or the other. Actua" billing in such cases is done after sorting out the matter with the party.

(c) and (d) Since no deliberate de-lav in preparing bills usually take place, the question of taking punitive action, therefore, does not arise.

Setting up of the Marketing division of I. T. D. C.

- 1031. SHRI N. E. BALARAM: Will the Minister of TOURISM be pleased to state:
- (a) the detailed set-up of Market ing Division of I. T. D C. as was exist ing during 1984-85 and as on 1990 91 which is responsive for procuring business for I. T. D. C. facilities/activities:
- (b) whether it is a fact that, against all principles of Management ITDC. has no Marketing set-up. but a sales Section which is operating under the Hotel Operation/Production Division; and